

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No.62/5310/2020

This the 12th day of July, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



1. Gulzar un Nabi Aged 36 years S/o Ghulam Nabi Bhat R/o Safapora, District Ganderbal.

.....**Applicant**

(Advocate:- Mr. TAWHEED AHMAD- Not Present)

Versus

1. State of Jammu and Kashmir through Commissioner/Secretary to Government, Department of Law, Justice and Parliamentary Affairs, Civil Secretariat, Jammu/Srinagar & Ors.

.....**Respondents**

(Advocate: Mr. _____)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Despite sending the link to the learned counsel for the applicant for joining the video conference, he has not joined the conference today.

2. On the previous date i.e. 06.04.2021 nobody had joined the video conference on behalf of the applicant and today i.e. 12.07.2021 for appearance of applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of the applicant.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Sushil